



**IN THE HIGH COURT OF JUDICATURE AT BOMBAY,
NAGPUR BENCH, AT NAGPUR.**

SUO MOTU PUBLIC INTEREST LITIGATION NO.11 OF 2026

Court's on its own motion vs. The State of Maharashtra

Office Notes, Office Memoranda of Coram,
appearances, Court's orders of directions
and Registrar's orders

Court's or Judge's orders

Shri S. M. Ukey, Additional Government Pleader for respondents/State.
Shri S. M. Puranik, Advocate for Nagpur Municipal Corporation.

CORAM : ANIL S. KILOR AND RAJ D. WAKODE, JJ.

DATED : 5th February, 2026

Though we see hoardings and writings on the walls, giving a slogan "Clean Nagpur, Beautiful Nagpur", but in reality it has remained a slogan only. At numerous places in Nagpur one can see garbage is lying. There is a lot of problem therefore, of hygiene and cleanliness.

2. There are news articles published in various daily newspapers such as Lokmat, Sakal etc. about such uncleanliness. The news items further disclose the annual budget of Nagpur Municipal Corporation for collection of garbage as Rs.100 crores and monthly Rs.8 crores for keeping the Nagpur city clean.

3. Since such garbage creates lot of problems including health problem to the people and citizens of Nagpur, we treat these news items as Suo Motu Public Interest Litigation considering the issue raised in it as of public importance.

4. We appoint Shri Y. N. Sambre, learned counsel as Amicus Curiae in the present SMPIL and request him to draft a proper petition highlighting the aforesaid issue as per the PIL Rules of 2010. Registry is directed to supply the papers of present petition to Shri Y. N. Sambre, learned counsel for drafting the proper petition.

5. List on 24/02/2026 for further consideration.

Asmita

(Raj D. Wakode, J.)

(Anil S. Kilor, J.)